

PUNJAB VIDHAN SABHA

Bill No. 18-PLA-2017

**THE I.K. GUJRAL PUNJAB TECHNICAL UNIVERSITY (AMENDMENT)
BILL, 2017**

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BILL

further to amend the I.K. Gujral Punjab Technical University Act, 1996.

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the I.K. Gujral Punjab Technical University (Amendment) Act, 2017. Short title and commencement.

(2) It shall be deemed to have come into force on and with effect from the 13th day of June, 2017.

2. In the I.K. Gujral Punjab Technical University Act, 1996 (hereinafter referred to as the principal Act), in section 2, after clause (d), the following clause shall be inserted, namely :— Amendment in section 2 of Punjab Act 1 of 1997.

“(dd) “State Government” means the Government of the State of Punjab ;”.

3. In the principal Act, in section 14, for sub-section (2), the following sub-section shall be substituted, namely :— Amendment in section 14 of Punjab Act 1 of 1997.

“(2) (a) The Chairman shall be appointed by the Chancellor out of a panel of persons of national eminence, in the field of Industry, Technology or Technical Education, prepared through a transparent screening process on the advice of the State Government.

(b) When the post of Chairman falls vacant, the Vice-Chairman shall act as Chairman till a new Chairman is appointed.

(c) The Chairman may be removed from the office by the State Government, if,—

(i) he willfully refuses to carry out the provisions of this Act; or

(ii) he abuses the powers vested in him; or

- (iii) he is adjudged as an insolvent; or
- (iv) he is convicted by a court of law for an offence involving moral turpitude; or
- (v) it appears to the State Government that his continuation in office is detrimental to public interest:

Provided that no order of removal under this sub-section shall be passed without giving him a reasonable opportunity of being heard and after recording reasons therefor.”

Repeal and saving.

4. (1) The I. K. Gujral Punjab Technical University (Amendment) Ordinance, 2017 (Punjab Ordinance No. 3 of 2017), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in subsection (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

The I.K. Gujral Punjab Technical University Act, 1996 has stood the test of time and State has largely achieved the objectives for which it was enacted.

Technical university of the State plays a very significant role in ascertaining and implementation of policies regarding technical education of the State Government. Now for improving the standards of technical education through research & development, innovations and facilitate the placement of students in the State, there is a need to appoint the Chairman of Board of Governors of this university from amongst persons of national eminence in the field of Industry, Technology or Technical Education.

CHARANJIT SINGH CHANNI,
Technical Education & Industrial
Training Minister, Punjab.

CHANDIGARH :
The 21st June, 2017.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 21st June, 2017 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).